tions).. .Please approach the Chairman for permission... *(Interruptions)* .. .Now, Mr. Gurupadaswamy.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 19TH MARCH, 1990

THE LEADER OF THE HOUSE (SHRI M.S. GURUPADASWAMY): Madam, I beg to announce that the Government business in thi6 House for the next week will consist of the following—

(1) Further discussion on the Motion of Thanks on the President's Address.

(2) Consideration and passing of the Constitution (Scheduled Castes) Orders (Amendent) Bill, 1990.

(3) Discussion on the Resolution seeking disapproval of the Code of Criminal Procedure (Amendment) ordnance, 1990 and consideration and passing of the Code of Criminal Procedure (Amendment) Bill, 1990, as passed by Lok Sabha.

(4) General discussion on the Punjab Budget for 1990-91.

(5) Consideration and return of the following Bills, as passed by Lok Sabha:—

(a) The Punjab Appropriation (Vote on Account) Bill, 1990.

(b) The Punjab Appropriation Bill, 1990 relating to Supplementary Demands for Grants for 1989-90.

(6) Genral discussion on the Railway Budget, 1990-91

(7) Consideration and return of the following Bills as passed by Lok Sabha:—

(a) The Railway Appropriation Bill, *1990* relating to Ds- .. mands for Grants.

(b) The Railway Appropriation (No. 2) Bill, 1990 relating to Supplementary Demands for Grants 1989-90.

As the Members are aware, the General Budget for 1990-91 will be laid at 6.30 P.M. on Monday, the 19th March, 1990.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, we shall take up the Motion of Thanks on the President's Address. Now, Mr.-Gopalsamy is to speak. Yes, Mr. Gopalsamy • • .*(Interruptions)* . . 1 am not allowing anybody. • • *(Interrup-tions)*.. .You have to approach the Chairman for permission for raising any issue ... *(Interruptions)*... I am not allowing anybody and nothing is going on recoro. All of you,, please it down.. *(Interruptions)*.. Yes Mr. Gopalsamy.. .*(Interruptions)*.. .

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS- *Contd.*

SHRI V.GOPALSAMY (Tamil Nadu): Madam, 1 am very happy and I congratulate you because you are sitting in the Chair when J have the occasion and opportunity to speak on the Motion of Thanks on' the President's Address.

THE MINISTER OF URBAN DEVELOPMENT (SHRl MURASOLI MARAN): lt means he want* more time.

SHRI V. GOPALSAMY : Madam, the elections held to the Legislative Assemblies in eight States and one Union territory have clearly established the fact that again the Congress(I) has been rejected totally.. *(Interruptions)*.. rejected lock, stock and barrel.. *(Interruptions)*. .We are victorious and you have been vanquished.. *(Interruption)*. .We are the victors and you are the vanquished.. *(Interruptions)*. .What happened in Bihar? ...*(Interruptions)*.. What Happened in Himachal Pradesh and Madhya Pradesh ?. .*(Interruptions)*. .What happened in Orissa and Rajasthan?.. *(Interruptions)* .. And what happened even in Manipur? , . .*(Interruptions)*..

SHRI K.V. THANGKABALU (Tamil Nadu) : Your party was totally routed in Tamil Nadu in the Lok Sabha elections . .*(Interruptions)*..

SHRI V. GOPALSAMY: Madam, our Congress(1) friends were building castles in the air . .. *(Interruptions)*.. Our Congress(I) friends from Tamil Nadu were building castles in the air, expecting to succeed in Pondicherry. Alas, in Pondicherry also they have lost . .*(Interruptions)*..

SHRI V. NARAYANASAMY (Pondicherry) : Let us see how long the Government lasts there.. *(Interruptions)*..

SHRI V. GOPALSAMY : Now, in Pondicherry also, Madam, they have been ousted from power.. *(Interruptions)*.. You have been ousted from power there .. *(Interruptions)*.. you have been thrown out of the throne.. *(Interruptions)*... .Mr. Narayanasamy, can you form a Government in Pondicherry? I am asking you, Mr. Narayanasamy. .*(Interruptions)*..

SHRI V. NARAYANASAMY: Let us see for how many days your Government continues there .. *(Interruptions)*..

SHRI V. GOPALSAMY : In all the States you have lost.. *(Interruptions)*_____ At least save your vocal cords because you will have to shout more in the future.

Madam, in the Maharashtra Parliamentary elections, they won in 163 Assembly segments. But, in this Assembly elections, despite triangular contests, they were able to win only. 142 seats. So, the message is clear. So the message is clear, that you have been rejected not only in the north but also in the south. You were ruling in Pondicherry but now you have lost power there and you have been thrown out there too. The message of Bofors which did not reach the south in the parliamentary •lections has now reached there..

SHRI H. HANUMANTHAPPA (Karnataka) : Why do you forget Karnataka and Andhra?

SHRI V. GOPALSAMY : In Tamil Nadu the chief of the Congress Party is writing the epitaph of the Congress in Tamil Nadu. You have been thrown out there. Even in Palani..

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu) : What about you? Tamil Nadu people have rejected you. You have no face thepe.

SHRI V. GOPALSAMY : Of sourse, I have to agree with my friend, Mr. S.K.T. Ramachandran, because in the Assembly elections in some of the constituencies the Cogress-I forfeited its deposit money despite its alliance with the Anna DMK. We won in Pondicherry. That is very clear. Your fate is sealed once and for all in Tamil Nadu. You lost power in 1967.

[Shri V. Gopalsamy]

You were thrown out in Tamil Nadu. Now it is 1990. Till this date you could not enter the Fort. That is a feet. That Is crystal clear.. *(Interruptions)* , Madam, you should sot add this time; the time taken away by the interruptions should not bo considered...

SHRI H. HANUMANTHAPPA : What is "you should not? He cannot dictate to the chair.

SHRI V. GOPALSAMY : I am only making a request to the Chair..

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : I would request honourable Members not to interrupt.

SHRI V. GOPALSAMY : I am the last person to dictate. That is the monopoly of Fotedar, not mine. That is the monopoly of Fotedar, dictating and threatening the Chair.. *(Interruptions)*

SHRI DIPEN GHOSH (West Bengal) : Madam is enjoying... Madam, you can enjoy from the high pedestal.

SHRI V. GOPALSAMY : This National Front Government is fulfilling the promises and assurances given in its election manifesto one after another. Till a year ago people were not aware of the election manifesto of the party which was in power at the Centre for nearly 40 years because it was only an eyewash document released on the eve of the election. But we assured the people in the election manifesto that the Fifty-ninth Constitutional Amendment would be repealed. It has been repealed. We assured 'the people that a committee would be constituted for electoral reforms, has been constituted. We assured the people that we would bring a Bill for creating the institution of Lok Pal. A Bill has been brought. So the promises the National Front made to the people, it is fulfilling them one by one. It is a glittering feather in the cap of Mr V.P. Singh. Of course, we arc the ruling party in Tamil Nadu and we have fulfilled almost all the promises which we made in our manifesto. Under the dynamic stewardship of Dr. Kalia-gnar, my leader, the leader of the DMK, we have fulfilled more than 75 of the promises made in the •lection manifesto of the DMK Party..

SHRI PAWAN KUMAR BANSAL (Punjab) : Are you speaking of the National Front's manifesto or of DMK manifesto. For whom are you speaking ? We want to be wiser...

SHRI V. GOPALSAMY : This Government is committed to democracy to fight those trends, the nefarious designs and trends designed by the erstwhile Government to destroy the democratic institutions.

Can the country forget the pernicious, malicious and most dangerous Defamation Bill? For what purpose did it interfere with the voice of the Press? But the Press from Cape Comorin to the Himalayas rose with on voice. The Government had to bow down and retreat and withdraw the Bill. Madam, it would be my bounden duty to salute and express our party's gratitude and thanks on behalf of the freedom loving people to the honourable President for not putting this most pernicious Post Office Bill but returning it to the Parliament for reconsideration, despite protests from the previous Government. The then Government brought this obnoxious and awkward Bill, the Post Office Bill, poke its nose into private affairs of individuals, to destroy the concept of Fundamental Rights. At this juncture I will request the Prime Minister to see that section 5 of the Telrgra-phs Act and section 26 of the Post

Office Act are scrapped, are deleted, because it is the legacy of the colonial regimt.

Madam, for the first time the In-ter-Statc Council is to be constituted. For the first time the concept of federalism is being accepted by the Government in power in Delhi. For the first time the Prime Minister declares that even if a loaf of bread. we get we will share it with the States. That sort of Government is in Delhi today. The previous Government tried to buildoze the States and tried to treat the State Governments and Chief Ministers as if they are coming for doles here. The situation is changed now. The State Governments and the Centre are equal partners^—inter-dependent. That is the concept of federalism which this country is having at the present juncture.

As far as the Mandal Commission is concerned, I would like to tell this Government, I would like to make an appeal to the Prime Minister and the Government, that there is no necessity for any more committees. The recommendations are very much clear. It would be a time-consuming process. A single law will be enough. Administrative action will do. I request the Government to consider my suggestion, because the backward classes, socially and educationally, were thrown in the lurch, in the name of caste, in the name of religion, for thousands of years. Now they have to get a new deal. Madam, I would like to congratulate this Government for taking effective measures to give solace, a new deal, for the farming community.

Yesterday, my hon. friend, Mr. Thakur, was telling that they are proud of 175 million tonnes of food production. To whom should the credit go? The credit should go to the farmers. But what reward did they get from the previous Government? I will tell you. When we came to power and wanted to help the farmers, we announced debt relief to the tune of 107 crores of rupees. But that was objected to by the Central Government th rough NABARD. The State Governments were threatened on the floor of this very House by Mr. S.B. Chavan in his capacity as the Finance Minister. He said that they would not accept any type of waiving of loans or giving debt relief. The Central Government threatened the State Governments through NA BARD that they will not get the credit. Now the situation has changed. The farming community will have relief to the level of a loan of Rs. 10,000/-. If it is overdue, they will get the benefit. Today the farmers heave a sigh of relief. The fanners were born in debt, they live in debt and they die in debt. In the evening of his life, a farmer has to pass on the burden of debt to his heirs and sons. This is the tragedy in the rural areas. This is the tragedy of the farmers. For the first time, a Government has come *to* power to give solace to the farmers. Therefore, I congratulate the National Front Government for taking these steps in order to help the farming community.

Madam, our relationship with our neighbours has deteriorated. The previous Government was fully responsible for the deterioration of our relationship with our neighbours. Our relationship with Nepal deteriorated. Our relations with Pakistan have been foreboding for the lost two or three years. Today we don t find any friend. Who is responsible? The previous Government is responsible for its attitude of a big bully in the region and of its big brother attitude in the region. You had this big brother attitude. You tried to be a regional bully. That is the reason. In the President's Address, there is a reference to Sri Lanka. But I am pained to ask and to point out to this Government headed by hon. Shri V.P. Singh, why do they try to

[Shri y. Gopalsamy]

carry a baby which is not their own. It was a baby of the previous Government. IPKF was sent from here. The Indo-Sri Lanka Accord .was signed in Colombo. They signed it very hastily. Accord became a discord. It was a flop. It was a failure. We have to admit that it was a failure. It did not serve any purpose. So, it is the baby of the previous Government and not your baby. The then Prime Minister made a commitment that the IPKF would be withdrawn by December 1989. He himself made a commitment. It is very unfortunate that for two and a half years the then Prime Minister did not convene all-party leaders meet. What to speak of going there? Madam, the previous Government which was advised by the intelligence agency, the RAW, formulated a policy, a wonderful policy that once the IPKF is being withdrawn, to fill up the vacuum, they would create an army, the Tamil National Army. For that, Madam, you would be shocked and surprised to know that boys from the schools were even kidnapped, which was a forceful conscription. They were taken to the training camps. And it is a shock and surprise that arms were being sent from here for the Tamil National Army, the arms called CARL-GVSTAT- small-sized cannons which were imported from Bofors along with the Bofors guns, those weapons were also sent there to the TNA by RAW . That has been proved. The photographs are there. This type of cannon called CARL-GVSTAT ....*(Time bell rings)* Madam..

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARA-N) : You have 23 minutes. 3A

SHRI V. GOPALSAMY ; But interruptions were there.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Try to conclude.

SHRI VIRENDRA VERMA (Uttar Pradesh) : Everybody is hearing his speech with interest.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : But, unfortunately, he has only 23 minutes.

SHRI DIPEN GHOSH : It is his maiden speech while you are in the Chair.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please continue. Sorry for the disturbance.

SHRI V. GOPALSAMY : Therefore, Madam, these sophisticated weapons were sent from here. What was the purpose ? Could they fill up the vacuum? They were awaiting anxiously for the moment to reach their homes. Most of them have now been released by the LTTE to reach their homes. A quistling, VTDLVN Abraham Quistling----------history witnessed in Austria——was created by the Nazi Germany. This agency, the RAW advised the creation of a quistling in Sri Lanka, who is the so-called Chief Minister of the North-East because th elections were bogus. Only 8 per cent took part in the polls. Even he said that the polls were not fair polls. The Chief Minister so called, was sitting in the IPKF camp in the Cantonment, and he was giving interviews. And somebody wrote a letter to Doordarshan about that he was not provided even an office. Then he was given a chair and a desk. Where is he now? His whereabouts are not known. Those who sell their souls and conscience betraying their own homeland, at the behest of some

neighbouring power and playing to the tunes of the neighbouring power will meet such a fate. He could not command any support in his own homeland. And this is the fate of the person who goes and trusts the previous Prime Minister of India. This is the fate that he has. Madam, this inteligence agen cy, the RAW, I am told, had crores and crores of rupees under its dis posal. . When this country was reel ing under poverty, when you were not able to implement schemes be cause of constraint of funds, crores and crores of rupees have been spent and soldiers have been killed. And who is responsible for that? To satisfy the ego of just one indivi dual who was at the helm of affairs here, they had to die. For every drop of blod of the soldiers of India, the then Prime Minister's ego was responsible, and also equally res ponsible for thousands of Tamils who were killed. What for this IPKF sent there ? Was it sent to create divisions, to create split, to follow the policy of the British divide and rvle? Tamils were killed. They were butchered. Indescribable horrors were committed against the Tamil popultion. I do not want to describe the details because of the paucity of time.

THEVICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : The time is over. Please conclude now.

SHRI V. GOPALSAMY : Therefore, Madam, there should be a thorough probe whether this intelligence agency did get the sanction of the authority from the Central Cabinet, or was it an arbitrary action. If you do not want to discredit the agency, at least an internal probe is necessary. It is as important as the Bofors. The country's money, crores and crores of rupees have been spent and thousands of soldiers had to die on the foreign soil and thousands of the Tamils had to die. The previous Govern ment is accountable and answer able for all these things. And these quislings had to come and get the advice from one person whose code name was CHANDRANA RNW. Whether he was acting on his own behalf or at the behest of some body, there should be a thorough probe what happened. It should also be found out what role this intelligence agency played. It should come to light. It should be exposed. It is high time to do this. I would like to make an appeal to this Government to do all these things. So, this previous Government bungled and bungled and bungled like anything in the Sri Lankan matter.

SHRI V. NARAYANASAMY : Where is Vardaraja Perumal now?

SHRI V. GOPALSAMY : I want to ask you the same question. Are you searching your baby now because he was created by you ? You have left him in the lurch. No, you are not searching him. You have simply left him in the lurch. *(Interruptions)*. Whoever believes Rajiv Gandhi, he will meet the same fate like Mr. Varadaraja Perumal. *(Interruptions)*.

THE VICE CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please conclude now.

SHRI V. GOPALSAMY : Madam, I am saying what is ha ppening there. He could not stay there, because he has no local support. He could not stay there with the help of your IPKF. You were supporting him. *(Interruptions).*

SHRI V. NARAYANASAMYT Will you please tell me, where is Vardaraja Perumal today?

SHRI V. GOPALSAMY : We are also very much worried.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please conclude now.

SHRI V. GOPALSAMY : There are, Madam, many skeletons in the •upboard of the previous Government. A-32Q is also one of them. The Airbus A-320 was purchased. A deal to the tune of Rs. 2,500 crores was struck. But, Madam, I am very sorry to say that India is made a guinea-pig in this experiment. *(Interruptions)*. The then Prime Minister he would never board Airbus A-320. It was only for poor people like Narayanasamy and myself.

SHRI V. NARAYANASAMY : What is your achievement?

SHRI V. GOPALSAMY : Our achievement you have been told in Pondicherry.

SHRI V. NARAYANASAMY : What is your attitude on Sri Lanka' Your talks have failed ? *(Interruptions)*.

SHRI V. GOPALSAMY : You are going to see the achievements in Sri Lanka.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please conclude now.

SHRI V. GOPALSAMY : Therefore, Madam, I would like to congratulate the Government for taking effective measures to restore democracy in this country. Thank you.

SHRI H. HANUMANTHAPPA : Madam, Gopalsamy was speaking on behalf of the DMK. He said, the Accord was the baby of the previous Government. What is his advice to the present Government? What is his advice to the present Government, whether they should adopt it or kill the baby. He has not spelt it out.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Shri Jagannath Mishra. *(Interruptions)*.

SHRIV. GOPALSAMY : Where is the baby? *(Interruptions)* That is finished. *(Interruptions)*.

डा० जगन्नाथ मिश्र (बिहार) : उपसभाध्यक्ष महोदया, महामहिम राष्ट्रपति के अभिभाषण पर जो धन्यवाद का प्रस्ताव इस सदन में विचार-विमर्श के लिए प्रस्तुत है, मुझे बड़ी कठिनाई होती है इस प्रस्ताव का समर्थन करने में क्योंकि इस अभिभाषण में जिन, बिंदुओं, जिन उपलब्धियों की चर्चा की गई है, उन बिंदुओं का अगर गंभीरता से विश्लेषण किया जाय, समीक्षा की जाय तो हम समझते हैं कि इन पिछले तीन महीनों की परिस्थितियों का जो सही मूल्यांकन होना चाहिए था, वह नहीं हो पाया है।

महोदया, राष्ट्रीय मोर्चा की सरकार तीन महीने से सत्ता में है। उनके जो चुनावी वायदे थे सामाजिक, आर्थिक परिवर्तन के संबंध में, समस्याओं के संबंध में, उनका स्पष्ट दृष्टिकोण सामने नहीं आया है। लोकसभा के चुनाव के बाद जो उम्मीदें दी गई थीं देश के सामने, उनके अनुरूप राष्ट्रपति महोदय के अभिभाषण में जो स्पष्ट दृष्टिकोण होना चाहिए था, वह भी हम नहीं देख रहे हैं। मुख्य बात तो यह है कि राष्ट्रपति के अभिभाषण में सरकार ने अपनी नीतियों को स्पष्ट करने की कोशिश की है, लेकिन नीतियां स्पष्ट नहीं हो पाई हैं।

महोदया, राष्ट्रपति महोदय के अभिभाषण में जो कश्मीर के संबंध में बातें कही गई हैं और जो पिछले दो दिन से यहां माननीय सदन में विचार-विमर्श हुआ है, उस विचार-विमर्श के दौरान भी सरकार ने संभवतः इसकी गंभीरता को स्वीकार नहीं किया, जो गंभीर परिस्थिति आज जम्मू-कश्मीर में है और इसका साफ सबूत यह है कि इस माननीय सदन के

एक माननीय सदस्य मट्टू साहब को त्यागपत्र देना पड़ा । तो जो शासन एक सांसद् को सुरक्षा देने में समर्थ न हो, वह जम्मू-कश्मीर की जनता के मन में सुरक्षा के संबंध में विश्वास कैसे उत्पन्न कर सकता है । यह कोई मामूली घटना नहीं है मट्टू साहब का त्यागपत्र । आज सारे देश के जनमानस पर क्या प्रभाव पड़ा होगा ? आप सही रूप से इसका मूल्यांकन कीजिए , इस पर सोचिए । कांग्रेस-शासन ने पिछले चालीस साल में इस देश के अल्पसंख्यकों के मन में जो विश्वास और भरोसा पैदा किया है, उसे जोर का धक्का लगा है ।

महोदया, मुझे प्रसन्नता है कि मुफ्ती सैयद साहब को गृह मंत्री बनाया गया, उन्हें जिम्मेदारी दी गई, लेकिन जम्मू-कश्मीर के संबंध में मुफ्ती साहब के ऊपर एक अलग से मंत्री नियुक्त किए गए हैं। अब क्या उनकी संवैधानिक शक्तियां होंगी, क्या उनकी कार्यपालिका शक्तियां होंगी, यह परिभाषित नहीं है । ऐसे समय में जहां सरकार का दृष्टिकोण स्पष्ट होना चाहिए, नीतियां स्पष्ट होनी चाहिएं, वहां बार-बार भ्रम उत्पन्न किया जा रहा है ।

महोदया, राष्ट्रपति महोदय के अभिभाषण में भी और गृहमंत्री महोदय के वक्तव्य में भी चिंता व्यक्त की गई है जम्मू-कश्मीर के संबंध में और खासकर वेली के संबंध में । वहां का एक-एक तबका, एक-एक संवर्ग अलग होने के लिए प्रतिबद्ध होता जा रहा है और तमाम प्रशासन अस्तव्यस्त हो गया है । कभी आपने गौर किया जगमोहन की बहाली के संबंध में ? जब नेशनल फ्रण्ट के लोग विपक्ष में थे और राजपाल की बहाली होती थी, मुख्यमंत्रियों की सम्मति नहीं होती थी तो उनकी आलोचनाएं होती थी, शिकायतें होती थीं, लेकिन जम्मू-कश्मीर में मुख्यमंत्री के विरोध के बावजूद भी जगमोहन की नियुक्ति की गई । हमें प्रसन्नता है कि सत्ता का समर्थन करने वाले वामपंथी दलों ने भी विरोध किया है, जिस रूप में जगमोहन ने वहां कार्य प्रारंभ किया है और जिस रूप में उन्होंने वहां की विधानसभा का विघटन किया है । ऐसा भी लगता है कि जगमोहन अपने आप सारी शक्तियां ले लिए है, केन्द्रीय सरकार से अलग वह काम करते हैं, केन्द्रीय सरकार का कोई भी नियंत्रण जगमोहन पर नहीं है । क्या परिस्थितियां बनती जा रही हैं जम्मू-कश्मीर में ? इस पर जो सतर्कता बरती जानी चाहिए थी सरकार की ओर से, वह सतर्कता इस समय नहीं बरती जा रही है ।

पंजाब के संबंध में केवल सरसरी दृष्टि रखी गई है राष्ट्रपति के अभिभाषण में और वह यह है कि समस्या गंभीर बनती जा रही है, समस्या का कोई समाधान नजर आता नहीं है । जब कांग्रेस सत्ता में थी और आज के सत्ताधारी विपक्ष में थे, कांग्रेस पर यह आरोप लगता था जकि कांग्रेस समस्या का हल नहीं करना चहती है, नहीं कर पा रही है, समाधान बहुत आसान है, हो सकता है । 3 महीने हो गए हैं सत्ता में आए हुए, क्यों नहीं समाधान का रास्ता निकाला ? कौन रोकता है आज वर्तमान सरकार को समस्या का समाधान निकालने से ? जो परिस्थितियां बनती जा रही हैं पंजाब में और जो परिस्थितियां बनी हैं जम्मू-कश्मीर में, राष्ट्र की एकता और अखण्डता खतरे में है, सम्पूर्ण राष्ट्र आज खतरे में है ।

चुनाव जीतना या सरकार बनाना ही किसी दल का लक्ष्य नहीं होता, लक्ष्य होता है देश की सेवा लक्ष्य होता है देश की एकता, अखण्डता की रक्षा करना, देश के संविधान की रक्षा करना । इस मामले में वर्तमान सरकार विफल रही है, एक-एक मुद्दे पर विफल रही है । अगर गहराई में इन तथ्यों को आप आंकेंगे तो आप इस तथ्य पर पहुंचेंगे ।

बातें हुई हैं राष्ट्रपति के अभिभाषण में इन्टर-स्टेट काउंसिल बनाने के बारे में । जब वे लोग विपक्ष में थे, सरकारिया कमीशन की अनुशंसाओं की बड़ी चर्चाएं हुई थी । हमें बड़ा अफ़सोस हुआ जब हमने राष्ट्रपति के अभिभाषण में केवल एक संक्षिप्त उल्लेख इन्टर स्टेट काउंसिल के बारे में देखा, लेकिन सरकारिया कमीशन की

[श्री जगन्नाथ मिश्र]

अनुशंसाओं के बारे में सरकार की कोई नीति हमने नहीं देखी ।

बातें हुई हैं इस सदन में जब राज्यपाल की बहाली की गई थी, कभी भी इस तरह से राज्यपालों की बर्खास्तगी, राज्यपालों के पद का इस तरह से राजनीतिकरण नहीं हुआ था, जितना इस समय हुआ है । जब आपने एक समय मूल्य की राजनीति की सिद्धान्तों की राजनीति की बातें कही भी तो देश के लोगों को उम्मीदें जगाई थीं कि हमारी सरकार, हमारी पार्टी नीति आधारित होगी, परन्तु अब बड़ी निराशा हो रही है जनता के मन में जब उससे आपका अलगाव हो रहा है, आप उससे पिछड़ रहे हैं और जो जनतांत्रिक मूल्य हैं, उनकी अवहेलना कर रहे हैं, दुहाई देने के बावजूद भी । इसलिए हम विनम्रता के साथ निवेदन करना चाहते हैं कि आंकिए जो पिछले 3 महीनों में हुआ है जनता के मन में । जो हमारा बुद्धिजीवी वर्ग है, जो शिक्षक है, हमारे अधिवक्ता हैं, हमारे नौजवान हैं, जिन लोगों ने जनता दल को, राष्ट्रीय मोर्चे को समर्थन दिया था, उनके मन में आज क्या भावनाएं हो रही हैं, आपकी छवि के बारे में ? जो उम्मीदें जगाई थीं उनके मन में, उनके अनुरूप क्या आचरण हुआ है ? युवा वर्ग के लिए, बेरोजगारों के लिए, महिलाओं के लिए, ग्रामीण लोगों के लिए कोई स्पष्ट संकेत मिलता है आपकी नीतियों में, आपके कार्यक्रमों में ?

राष्ट्रपति के अभिभाषण में जिक्र किया गया है ग्रामीण ऋण की माफ़ी के बारे में । लेकिन जो कल चर्चाएं हुई और वित्त मंत्री ने जो सदन में अपनी बातें रखीं, रिजर्व बैंक आफ़ इण्डिया की अनुशंसाओं के संबंध में, तो यही आभास मिला कि ऋण-मुक्ति के साथ-साथ जो कार्यक्रम आप लेने जा रहे हैं, वह केवल एक साधारण राहत ग्रामीण लोगों को देने की बातें हैं । जो उम्मीदें जिस रूप में, आपने लगाई थीं, वह आप कर नहीं पाए । कांग्रेस राज्यों ने अपने राज्य में जो ऋण मुक्ति का अभियान चलाया, उसमें बिहार की मिसाल देना चाहता हूं । बिहार में 15 हजार रुपए तक के कर्जे की माफ़ी कर दी गई और सारे आदेश विधिवत निर्गत कर दिए गए हैं उसके बाद केन्द्रीय सरकार के स्तर पर अभी भी विचार-विमर्श जारी है और उसमें 14 हजार करोड़ रुपए लगेंगे जो अकलन पेश किया गया । देश की आर्थिक स्थिति का ब्यौरा पेश किया गया है उस हिसाब से 14 हजार करोड़ रुपये का घाटा अनुमानित किया जा रहा है इस साल के बजट के समापन के बाद ।

महोदया, राष्ट्रपति के अभिभाषण में भी और जनता दल तथा राष्ट्रीय मोर्चे की नीतियों में भी काम के अधिकार को मौलिक अधिकार के अंतर्गत शामिल करने की बात कही गई है । हमारी पार्टी भी वचारिक रूप से इस बात से सहमत रही है लेकिन केवल नारा देने की बात नहीं है, आश्वासन की बात नहीं है, केवल संविधान में शामिल करने की बात नहीं है बल्कि इसे कार्य रूप में परिणत करना होगा । मैं पूछना चाहता हूं कि इसका आकलन किस स्तर पर हुआ है ? जब देश के लाखों-करोड़ों लोगों के मन में आप यह विश्वास जगायेंगे कि उनको काम करने का अधिकार है तभी इस दिशा में सफलता मिल सकती है । लेकिन उसका स्वरूप क्या होगा, उसका आकार क्या होगा, उसकी अवस्था क्या होगी, इस पर आप विचार करें । देश के लोगों के मन में उम्मीदें जगाने के लिए इसका पूरा अध्ययन होना चाहिए और आकलन होना चाहिए, उसके व्यावहारिक पक्ष को देखना चाहिए । कहां तक कर सकते हैं, कहां नहीं कर सकते हैं यह भी देखना चाहिए ।

इसलिए राष्ट्रीय मोर्चे की सरकार ने काम के अधिकार को संविधान में शामिल करने का नारा रखा है, उसका हम पूरा समर्थन करते हैं, हमारी पार्टी भी समर्थन करती है लेकिन हमें आशंका है कि देश के लोगों के मन में जो उम्मीदें जगेंगी, जब पूरी नहीं होंगी तो मायूसी बढ़ेगी क्योंकि संविधान में रोजगार का मौलिक अधिकार मिलने के बावजूद भी

रोजगार की व्यवस्था सरकार के स्तर से नहीं कर पायेंगे। यह काफी खतरनाक बात होगी। विधानसभा के चुनावों के दौरान जो घटनाय हुई हैं वह ध्यान देने योग्य हैं। बड़े गर्व से कहा गया राष्ट्रपति के अभिभाषण में कि हाल में जो निर्वाचन हुए हैं उनसे गत लोकसभा निर्वाचनों में परिवर्तन के पक्ष में जनता के निर्णय की सामान्यतः पुनः पुष्टि हुई है। लेकिन आप जरा गहराई से अध्ययन करें—मैं इस सवाल को उठाना चाहता हूं-कि चुनाव आयोग की जैसी प्रतिमा बिहार में प्रतिस्थापित हुई है उससे लोकतंत्रीय ढांचे में लोगों का विश्वास हिल गया है। अगर चुनाव आयोग निष्पक्ष नहीं होगा, अगर चुनाव आयोग राजनीतिक हितों से परे नहीं होगा तो लोकतंत्रीय व्यवस्था चरमरा जाएगी, टूट जाएगी, लोग सड़कों पर होंगे और हमारी उन नीतियों के कारण लोकतंत्र का संचालन नहीं हो सकेगा। इसलिए हम विनम्रता से निवेदन करना चाहते हैं कि अगर चुनाव आयोग भेदभाव से ग्रसित होकर फैसला करेगा, चुनाव आयोग के अधिकारी पक्षपातपूर्ण निर्णय करेंगे और मतों मे हेर-फेर करेंगे तो यह बड़ी खतरनाक बात होगी।

महोदया, मैं यह कह रहा था कि हमारी पार्टी हो या आपकी पार्टी हो, चुनाव आयोग को निष्पक्ष होना चाहिए। चुनाव आयोग को अनुच्छेद 324, 326 और 327 के अंतर्गत शक्तियां मिली हुई हैं और वे शक्तियां तब आती हैं जब राज्यपाल की और राष्ट्रपति की अधिसूचना जारी होती है, उसके बाद ही उनका अधिकार क्षेत्र बनता है राज शासन पर। इससे पहले जो संविधान के अंतर्गत निर्मित सरकार है, उन सरकारों को आदेश देने का, हिदायत देने का कोई अख्तियार संविधान के अंतर्गत चुनाव आयोग को नहीं दिया गया है लेकिन जब बिहार में चुनाव आयोग ने हस्तक्षेप किया तो बिहार सरकार की ओर से हमने यह जवाब दिया कि ऐसा लगता है कि चुनाव आयोग, जनता दल की छड़ी के रूप में बिहार सरकार पर वार करना चाहता है और जनता दल की सरकार चुनाव आयोग को अपना अस्त्र बनाकर काम करना चाहती है। हम यह कहना चाहते हैं कि संविधान द्वारा गठित सरकार को चुनाव आयोग या दूसरी संस्था तब तक कामचलाऊ सरकार नहीं कह सकती जब तक कि उसका कार्यकाल पूरा न हुआ हो। एक अप्रैल तक हमारा कार्यकाल था विधान सभा का हमारी सरकार थी उस जमाने में, संविधान के अंतर्गत गठित सरकार थी। उस सरकार में जिस तरह हस्तक्षेप किया गया और जो उत्तर बिहार सरकार की तरफ़ से दिया गया, उसके बाद चुनाव आयोग का जिस प्रकार का आचरण रहा है। ये लज्जाजनक बातें हैं। हमने तफ़सील में राष्ट्रपति जी के सामने ये बातें पेश की हैं। वह अत्यन्त ही शर्मनाक है।

महोदया, मतदान हुआ 27 फ़रवरी को और 27 फ़रवरी से लेकर 7 मार्च तक पुनर्मतदान द्वारा चुनाव हुए। जब सारे देश में चुनाव परिणाम घोषित हो चुके हैं और चुनाव का ट्रेंड पता लग चुका है, 323 विधान सभा क्षेत्रों में से 185 निर्वाचन क्षेत्रों में पुनः मतदान कराया गया। यह ठीक है कि पुनः मतदान कराया गया है, चुनाव की प्रक्रिया निर्धारित है। पीठासीन अधिकारी जो चुनाव आयोग का है उसकी अनुशंसा पर या निर्वाचन पदाधिकारियों की अनुशंसा पर पुनः मतदान कराया जा सकता है। लेकिन किसी एक पार्टी के आवेदन पत्र पर, उनके दबाव में आकर या अगर कोई जुलूस निकालें तो उस आधार पर मतदान रद्द किया जाएगा तो इसकी कोई सीमा नहीं है। हमने उनसे कहा कि अगर ऐसा ही रहा तो अगली बार बिहार में चुनाव नहीं कराए जा सकेंगे। हर आदमी मकान जलाएगा, दफ़्तर जलाएगा और आप वहां पर मतदान स्थगित करेंगे। जो बातें बिहार में हुई हैं, 185 स्थानों में दुबारा मतदान कराया गया!!**

As Expunged as ordered by **the Chair.

[डा० जगन्नाथ मिश्र]

यह एक खतरनाक मोड़ की ओर देश का लोकतंत्र चला गया है । यह बात सही है कि बिहार में हिंसात्मक घटनाएं बढ़ी हैं लेकिन इसमें सभी पक्षों की जिम्मेदारी है, केन्द्र के सत्तारूढ़ पक्ष की जिम्मेदारी है । बिहार में जनता दल के जिन उम्मीदवारों को खड़ा किया गया उनमें से 35 पर आपराधिक मामले है, अनेक अपराध के मामलों में वे फंसे हुए थे । ऐस्टेब्लिश्ड क्रिमिनल्स थे जो कि 5-5 और 10-10 के मर्डर करने के अपराधी हैं । ऐसे लोगों को राजकीय प्रतिष्ठा दी जाएगी, सामाजिक मर्यादा दी जाएगी तो अपराधी भी समझ सकता है कि हमारा संरक्षण इस दल के साथ हो सकता है । मुझे प्रसन्नता है कि प्रधान मंत्री ने वहां जाकर कहा कि हमारे दल से अगर गलती हुई है तो जनता इसका फैसला करेगी । जनता दल के अध्यक्ष भी स्वीकार करते हैं कि अपराधियों को उनकी पार्टी से टिकट दिया गया है । जो सिद्धान्त की बातें करते हैं उनकी पार्टी की ओर से ऐसी बातें होती हैं तो सदमा पहुंचता है । जो उम्मीदें, जो आशाएं लोगों की हैं उनको आप कैसे दिलासा दिलाएंगे ? इसलिए हमने राष्ट्रपति जी से अपील की है कि आप बिहार के मामलों की जांच सुप्रीम कोर्ट के जज की ओर से कराएं । आप देखिए कि किस तरह से हमको 400, 500 वोटों से पराजित किया गया है मतगणना के आधार पर । हम उन क्षेत्रों का नाम आपको बताना चाहते हैं । बनियापुर में, सोनपुर में, शहरंजन म, फतेहपुर मे, माजामां में, डी में, मसूरी में, फारबिसगंज मे, बरहेतन में, बिहार शरीफ में, बक्सर में, सिल्ली मे, रजोरी में, वैशाली में, बमनछी मे, इस्लामपुर मे, कांठी मे हमारी दल की ओर से पुनर्मतगणना की मांग की जाती रही । कानून के तहत चुनाव आयोग को पुनर्मतगणना करनी चाहिए थी ** **

* * * *

**Expunged as ordered by the Chair

हमें 300 और 500 वोटों से पराजित किया ।

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) : The conduct of the Election Comm-mission cannot be discussed in this House. . . . *Interruptions)* ... I am on a point of order.

(Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him speak. He is on a point of order.

SHRI SATYA PRAKASH MALAVIYA : Madam, Dr. Jagannath Mishra has made certain allegations against the Election Commission. Now the law is that the conduct of the Election Commission cannot be discussed in this House. If they arc aggrieved, let them go and file an election petition, but the conduct of the Election Commission cannot be discussed here. . . . *(Interruptions)* . . .

LOO P.M.

DR. JAGANNATH MISHRA : It is a statement of fact.

जो स्थितियां हैं वह फेस करने की हैं । (व्यवधान)

श्री सत्य प्रकाश मालवीय : मेरा व्यवस्था का प्रश्न है । आप बैठ जाइये, मुझे बोलने दीजिए ।

Dr. Jagannath Mishra has made certain allegations against the Election Commission. My contention is that the conduct of the Election Commission cannot be discussed in this House. Therefore, I request you kindly to give a ruling on this point.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATA RAJAN) : Let me go through the records. If there is any allegation against the Election Commission, then, I will direct him to withraw. *(Interruptions).*

SHRI PAWAN KUMAR BANSAL : I am on a different point. *(Interruptions).*

SHRI SATYA PRAKASH MALAVIYA : You are challenging the Chair's ruling. *(Interruptions).*

SHRI PAWAN KUMAR BANSAL : Wo have to refer to that. We are talking of the institutions sought to be strengthened by the Government.

SHRI SATYA PRAKASH MALAVIYA : Wa are going to take into account whatever has been said. We will go through the record to see if there is anything against the Rules, that is all, and act according to the Rules. *(Interruptions).*

डा० जगन्नाथ मिश्र : राष्ट्रपति के अभिभाषण मे पचास परसेंट खर्च ग्रामीण क्षेत्रों में होगा, इसका स्पष्ट संकेत नहीं है इसका अर्थ क्या है । अभी भी जो योजना व्यय की है, कांग्रेस की नीति के तहत ग्रामीण क्षेत्रों में पचास प्रतिशत से अधिक व्यय हो रहा है । इसलिये केवल देश में भ्रम पैदा करने के लिए न कहें कि ग्रामीण क्षेत्रों मे हम पहले से ज्यादा व्यय करने जा रहे हैं । इसे अगर अलग से दर्शाया गया होता और पिछले सालो के व्यय का विश्लेषण किया गया होता तो ये बातें थोड़ी समझ मे आ सकती थी । केवल भ्रम उत्पन्न करने की हैसियात से ग्रामीण क्षेत्रों में ऐसी बातों का उद्धरण नहीं किया जाना चाहिए ।

दूसरी बात यह है, कि हमें प्रसन्नता है कि सरकार ने इस अभिभाषण मे स्वीकार किया है कि पिछले दो सालों मे खाद्यान्न का इतना उत्पादन हुआ है देश में जिससे देश की आर्थिक स्थिति मजबूत हुई है । जहां तक हमारे देश की आर्थिक परिस्थितियों का ब्यौरा दिया जाता है उसमे यह है कि कांग्रेस शासन में कृषि के उत्पादन में 4 प्रशितत से अधिक की बढ़ोतरी और उद्योग में 9 प्रतिशत की बढ़ोतरी हुई है । जब यह सरकार उससे अधिक करने मे समर्थ हो जाए उसी के बाद उसे कोई हक बनता है कि कांग्रेस सरकार की आर्थिक नीतियों की आलोचना करे, उनकी समीक्षा करे । कांग्रेस शासन ने काफी मजबूती से इस देश के अर्थतंत्र को आगे बढ़ाने की पूरी कोशिश की और हमारे विकास की दर निरन्तर बढ़ती गयी । हमें अफसोस है कि तीन महीनों के बाद भी आठवीं पंचवर्षीय योजना का अप्रोच पेपर नहीं बन सका और जो अप्रोच पेपर अभी बन रहा है और जो विशेषज्ञों को समिति बनी हुई है और योजना आयोग मे दोनों मे काफी मतभेद चल रहे हैं विकास दर को लेकर हमारे विभिन विभागों में व्यय निर्धारित किया जाने वाला है उसके संबंध में, और हमारी मूल आर्थिक संरचना है उसके संबंध मे । जो राष्ट्रीय मोर्चा ने आर्थिक सामाजिक परिवर्तनों की बात कही गयी है वह क्या होगा, किस स्वरूप में होगा ? हमे अफसोस होता है जब हम सरकार के समर्थन में वामपंथी दलों को और दक्षिण पंथों के दलों को एक साथ देखते हैं हमें बड़ी उम्मीद है इस देश के वामपथी दलों से । हमें दुख है कि इस दश मे सम्प्रदायिकता की भावना तेजी से फैलाई गयी है और फैलाई जा रही है । पिछले चुनावों के नतीजे भी साम्प्रदायिकता का तनाव उत्पन्न किया गया था, उससे प्रभावित हुए थे । इस समय ये दल सभी सरकार के समर्थन में हैं जबकि सारे देश मे फिर से नयी साम्प्रदायिक शक्तियां जागृत हो रही है, उठ रही हैं । अभी कल जमशेदपुर की घटना, दो दिन पहले नवादा की घटना, मुजफ्फरपुर की घटना, बेगुसराय की घटना हुई जबकि अभी चंद दिन पहले बिहार मे भागलपुर की घटना के बाद सख्त कार्रवाई हुई. . .

श्री मीर्जा इर्शादबेग (गुजरात) : कल गृह मंत्री ने यह कहा था कि एक भी हमारे शासन काल में फसाद नहीं हुआ । (**व्यवधान**)

श्री वीरेन्द्र वर्मा : हुआ नही, करा दिया जैसा कि कराते आये हैं । (**व्यवधान**)

डा० जगन्नाथ मिश्र : मैं विनम्रता से अपने वामपंथी दलों से निवेदन करना चाहता हूं कि आप गैर कांग्रेसवादी नीति के तहत इस देश में ऐसी स्थिति पैदा न करें जो देश को सभालना कठिन हो जाए। इस सरकार के साझीदार लोग वे हैं जो ऐसे उसूलों म विश्वास करते हैं जो साम्प्रदायिकता की भावना पैदा करके चुनाव जीतते हैं। ऐसी ताकतों से यह सरकार बनी हुई है। ऐसी सरकार के पीछे वामपंथी दलों का समर्थन और सहयोग है। इसलिए अगर इस देश में सभी सेकुलर शक्तियां और जो धर्मनिरपेक्ष शक्तियां हैं इकटठा नहीं होंगी तो देश में साम्प्रदायिक ताकतों के दबाव का मुकाबला नही किया जा सकता है। इसलिए नये सिरे से इस पर विचार किया जाना चाहिए कि किस तरह से इस देश की एकता, अखंडता और धर्म-निरपेक्षता की रक्षा की जा सकती है। कांग्रेस धर्मनिरपेक्षता के लिए कटिबद्ध है। कांग्रेस का सौ साल का इतिहास धर्मनिरपेक्षता का इतिहास है। कांग्रेस ही इस देश में धर्मनिरपेक्षता को सबल और सक्षम बनाने मे सक्षम है। हिन्दू, मुसलमान, सिख और ईसाई सभी मजहबों की रक्षा करने में कांग्रेस सक्षम दल है। इसलिए ऐसे अभियान मे सभी सेकुलर ताकतों को इकटठा होकर कार्यवाही करनी चाहिए। वर्तमान सरकार की नीतियां दबाव के तहत बनती है। इसलिए ऐसी ताकतों का विस्तार होता जा रहा है। आज जम्मू-काश्मीर में क्या हो रहा है, उस तरफ ध्यान करिए। इसके पीछे कौन-सी ताकतें है और कौन इसका राजनैतिक लाभ उठाना चाहते हैं: आज वामपंथी पार्टियां और वामपंथी ताकतें ऐसी ताकतों को बढ़ावा दें यह उनके सिद्धान्त के विरुद्ध है। आज क्या मजबूरियां हैं, ऐसी कौन सी परिस्थितियां हैं जिसमे ऐसी ताकतों को वामपथी दलों की तरफ से बढ़ावा और सहयोग दिया जा रहा है जिससे जम्मू-काश्मीर की समस्या जटिल और कठिन होती जा रही है। इसलिए हम यह निवेदन करना चाहते हैं कि ऐसे समय में सभी धर्म-निरपेक्ष ताकतों को मिलकर विचार करना चाहिए। जम्मू-काश्मीर की समस्या या देश के दूसरे हिस्सों मे जो साम्प्र-दायिक तनाव बढ़ रहा है उसका निराकरण किया जा सके।

भागलपुर के दंगों के बाद कांग्रेस शासन ने जो कार्यवाही की और विशेष अदालत कायम करने का जो निर्णय लिया, वह एक बहुत बड़ा कदम था। मगर अफसोस की बात है कि राष्ट्रपति जी के अभिभाषण में इसका जिक्र नहीं किया गया है। बिहार शासन ने विशेष जांच आयोग भी गठित करने की घोषणा की थी। तत्कालीन प्रधान मंत्री श्री राजीव गांधी ने एक-एक लाख रुपये का मुआवजा उनके पुनर्वास के लिए देने की घोषणा की थी। बिहार सरकार ने इस पर साढ़े 11 करोड़ रुपये खर्च किये प्रधानमंत्री न भागलपुर म एक करोड़ का चैक दिया तो उसकी बड़े जोरों से चर्चा की गई और उसकी बहुत सौहरत हुई कि एक करोड़ रुपया दिया। बिहार सरकार ने साढ़े 11 करोड़ रुपये भागलपुर के दंगा पीड़ितों के पुनर्वास के लिए खर्च किये, उसका महत्व कम किया गया और प्रधान मंत्री ने राष्ट्रीय सहायता कोष से एक करोड़ का चैक दिया तो उसकी चर्चा जनता दल के और राष्ट्रीय मोर्चे के लोग करते हैं। कांग्रेस ने भागलपुर के लिए जो नीति बनाई वह बड़ी कारगर साबित हुई है। उसके बाद वहां दंगे नहीं हुए। लेकिन पिछले तीन चार दिनों से बिहार में तनाव की स्थिति पैदा हो गई है। इसके पीछे आपकी साझेदारी है। साम्प्र-दायिक शक्तियां उभर कर सामने आ रही हैं और देश के दूसरे हिस्सों में भी उभर रही हैं। इनके प्रति आपको सचेत रहना चाहिए। मैं निवेदन करना चाहता हूं कि केन्द्रीय सरकार के तत्कालीन प्रधानमंत्री श्री राजीव गांधी ने बिहार के पिछड़ेपन को दूर करने के लिए 15 जून को पटना के गांधी मैदान में 57 सौ करोड़ रुपयों की पैकेज योजना की घोषणा की थी जिसके अन्तर्गत अनेक औद्योगिक योजनायें दी गई थी। उन्होंने

कबूल किया था कि पिछले 5 सालों से बिहार में केन्द्रीय निवेश कम से कम हुआ है। उसकी क्षतिपूर्ति के लिए ही 57 सौ करोड़ की योजनाएं दी गई थीं। पिछले तीन महीनों में जनता दल की सरकार ने उन स्कीमों को बिलकुल रोक दिया है। उनकी जो प्रगति होनी चाहिए थी वह नहीं हो रही है। यह भेद नहीं होना चाहिए। उन स्कीमों को सरकार को लागू करना चाहिए। बिहार के पिछड़ेपन को दूर करने के लिए इन योजनाओं को लागू करना बहुत आवश्यक है। हमने जो मांग की थी उसमें शासक दल के लोगों का भी समर्थन था। इसलिए उनको लागू किया जाना चाहिए। कांसाइनमेंट टेक्स के बारे में संविधान में संशोधन किया गया है। उसके अन्तर्गत कांसाइनमेंट टेक्स के विधेयक को इसी सत्र में पास किया जाना चाहिए। फ्रेट इक्वेलाइजेशन की भी बहुत बड़ी समस्या है। इससे बिहार को बहुत नुकसान हो रहा है। इस फ्रेट इक्वेलाइजेशन के सिद्धान्त को समाप्त किया जाय। बिहार में जो प्राकृतिक साधन हैं उनका सही लाभ बिहार को मिलना चाहिए। हमने रायल्टी निर्धारण के सिद्धान्त को भी उठाना है। अभी प्रधान मंत्री आसाम गये थे तो उन्होंने पैट्रोलियम की रायल्टी में एक सौ करोड़ की बढ़ोतरी की। उसी सिद्धान्त पर अगर हमारे बिहार में कोयले की रायल्टी कर दी जाय तो बिहार की आमदनी में लगभग तीन सौ करोड़ की बढ़ोतरी हो सकती है। बिहार का पिछड़ापन तब तक दूर नहीं हो सकता है जब तक उसके लिए कोई असाधारण कार्यवाही नहीं की जाती है। साथ ही साथ केंद्रीय सरकार की तरफ से बिहार के लिये प्रोजक्ट बनाये जायें। हमारी बिहार सरकार की तरफ से जो स्कीमें पहले शासन की तरफ से आई हैं उन तमाम स्कीमों पर आवश्यक कार्यवाही की जायें। साथ ही साथ मैं निवेदन करना चाहता हूं कि देश की एकता और अखंडता की रक्षा करने के लिये जो कांग्रेस के संकल्प हैं, जो कांग्रेस की नीतियां हैं, राजीव गांधी की रहनुमाई में, उनके नेतृत्व में, इन पर जो निर्णय लिये गये हैं, उन पर अमल किया जायें। हमें प्रसन्नता है कि राष्ट्रपति के अभिभाषण में आपने हमारी आर्थिक नीतियों, हमारी विदेश नीति का समर्थन किया है। उसमें तेजी लाने की जरूरत है। देश को आगे बढ़ाने के लिये इन पर तेजी आवश्यक है।

इन शब्दों के साथ मैं केंद्रीय सरकार से निवेदन करना चाहता हूं कि देश की एकता और अखंडता की रक्षा करने के लिये आप सख्त होइये, मजबूत होइये। आप वामपंथी और दक्षिणपंथी दलों के दबाव में अपनी नीतियों के साथ समझौता न करिये, देश की एकता और अखंडता के साथ कोई समझौता न करिये, देश में साम्प्रदायिकता की भावना बढ़ाने में आप साझीदार न होइये। ऐसी ताकतों को कमजोर करने की सारी कोशिश केन्द्रीय सरकार की होनी चाहिये। साम्प्रदायिकता के विरोध में, उन पर नियंत्रण करने में आपको कांग्रेस की तरफ से पूरी मदद होगी, हम सब इसमें आपको पूरी मदद देंगे। मैं वामपंथी दलों से खासतौर से कहना चाहता हूं कि आप आंकिये इस सरकार के 100 दिन के कार्यों को। मैं उनसे पूछना चाहता हूं कि इन कार्यों से किन शक्तियों को ताकत मिल रही है। कौन सी ताकतें आगे आने वाले दिनों में उभरने वाली है, आपकी कीमत पर, जनता दल की कीमत पर। इसको नजरदांज न करिये। बहुत-बहुत धन्यवाद।

इस सदन में दो साल सदस्य रहने के बाद मैं अब इस सदन की सदस्यता से त्यागपत्र देकर बिहार विधान सभा में वापस जा रहा हूं। इसलिये सदन के प्रति मैं अपना पूरा सम्मान, अपना पूरा आभार पेश करता हूं, समर्पित करता हूं।

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh) : Madam, Bihar is ... *(Interruptions).* J am from Telangana area. It is Telangana area which fought against the Nizam with all its might and saved India and democracy. *(Interruptions).*

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) : Madam, Telangana is in Andhra Pradesh. He is from Andhra Pradesh. He says he is from Telangana.

DR. G. VIJAYA MOHAN REDDY : Madam, the party . . . *(Interruptions).*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Please do not interrupt him.

DR. G. VIJAYA MOHAN REDDY : . . . which gives freedom to landlords to deprive the poor sections of the society and crush them, has no right to make Parliament a debating club for certain affairs of Bihar. What has been the attitude of that party to the left forces of the country, to the demo-eractic forces of the country ? Consistently it has suppressed the left forces and the democratic forces. Its onslaught was against West Bengal and Kerala which have brought forward the most progressive legislations which have not even seen the light of the President's approval. That is why there is a great change after the elecitons to Parliament and Assemblies. Afresh breeze is blowing through the country's body politic. We know that the problems our country is facing are great like poverty and unemployment. But, for the first time, I see in the entire area of development a sincere approach with commitment. I attach great importance to this aspect. I think that the change that has been brought about by the will of the people is a qualitative change in the present world context. Democracy thrives in India. People are changing the base of the social set-up, the economic set-up, in India through their own participation. After freedom, there had been great expectations of the people who fought for freedom, the workers, the peasants and the intelligentsia. But, in the long run, their hopes were belied. The Directive Principles of the Constitution have been flouted. Huge con-centration of wealth and productive forces in a very few hands has emerged . There are all the evils of corruption, black market, parallel economy, rising prices and the like. Who are responsible for all this? I ask this august House. But now, Madam, there is a sincere approach in the true traditions of our national movement. A consensus approach is being worked out on all national policies which, I feel, is very essential. This is the single major difference from the old order. That is why the old order has changed yielding place to the new. As I said in the beginning itself, it is a qualitative change in the body politic of our country.

Kashmir has been discussed. The peasant movements of Kashmir and the erstwhile Hyderabad State were powerful movements. They broke the Mountbatton Award to pieces and saved the integrity of our country. The blood of thousands of peasant martyrs was shed. And today, Madam, I can tell you that Kashmir is not only a symbol of secularism but also a symbol of the unity and integrity of our country. But for that peasant movement, the Maharajas would have declared independence and there was danger of balkanisation of the country. That was a great role in the history of our country, played by the peasants of Kashmir. I can never imagine that the peasants who gave rise to such a powerful movement can today go under the servitude of Pakistan landlords because Pakistan is the most reactionary oligarchy where landlords arc ruling with the

help of the military. With the policy of the National Front Government which is pronounced, the policy of consensus approach, we can win over the people and I am sure, this Government will satisfactorily solve the Kashmir problem. Here, there is one thing which I want to bring to the notice of the Government. Pakistan authori-rities and Madam Bhutto are trying "to get the Mujahideen forces diverted because they have failed to break Afghanistan. Now they are being used against Kashmir, against the Indian Union. That is why insurgency has to be dealt with a firm hand and we must always be vigilant on our borders as our Prime Minister has said, to give them back. I want to make one more point in this connection because Kashmir is agitating the minds of people. Pakistan has bombed the rural areas of Balu-chistanjand tribal villages of North West Frontier Province consistently for years, to subjugate these people. And we know what is happening in Sind. I do not know what the position of Pakistan will be in the world context.

Now, coming to Punjab, very sincere attempts are being made by the present Government to heal the wounds of the Sikhs. Everybody will appreciate the measures that this Government is taking. The Fifty-Ninth Amendment has been repealed. It is a very very significant step. And today, it is heartening to note that the moderate Sikhs are participating in the all-party meeting and will play a greater role in the solution of Punjab crisis.

About communal peace, I want to bring to the attention of all the Members of the House one thing. You may say whatever you may like. You may say so many things, but the atmosphere of tension is not there after the National Front Government has taken over. It is very significant. Go to the streets, go anywhere, you will see that the atmosphere is free of tension. **The** tension is not there at all. Communal peace will have to be maintained . at all costs. And I am confident, Madam, that the issue of Ram Janambhoomi-Babri Masjid will also be solved in a peaceful atmosphere. I am confident that this Government will be able to achieve this also. Because India has a great civilization, it will not fail us if we want to solve the issues in a peaceful and cordial atmosphere.

We are a federal polity, co-operative federalism. Madam, I want to state one thing. For seven years, not a single project in Andhra Pradesh has been cleared, It is very surprising, not a single project, industrial project, irrigation project or any other project, was cleared. It is fit to be entered in the Guinness Book. For seven years, not one project has been cleared. What is one to think of it? With what audacity these people talk about Centre-State relations? It is a matter of shame that not a single project has been cleared in Andhra Pradesh for the last seven years. How can we expect that the States will tolerate this situation? That is why, we earnestly hope that everyone of the projects of Andhra Pradesh will be cleared by this National Front Government and the interests of Andhra Pradesh will be served better. For that, an Inter-State Council has been formed. It has got a big role to play in future in solving the disputes between one State and another and between the Centre and the States. Democracy and our Federal Constitution are the biggest gifts given to us by the founding fathers of our Constitution. To strengthen democracy, we have to strengthen the pillers of democracy and for that, we have to safeguard the independence of judiciary. Freedom of the press, autonomy to media, electoral reforms, Lok Pal Bill are very essential and institutions like the CAG, etc. should

[Dr. G. Vijaya Mohan Reddy]

be strengthened. Today, not only these institutions are being strengthened, but the Government also has come out with a clear-cut stand on all these matters in the Presidential Address which should be welcomed by all sides of this House.

Madam, it is heartening to note that the present Government has taken steps to procure adequate stocks of foodgrains. Now, the stocks stand at 11 • 37 million tonnes as compared to last years 8-34 million tonnes. This will stand us in good stead and will help us in building up a healthy economy. In this context, I would like to tell the Government to procure sufficient stocks of edible oils and pulses also and we must attempt with all sincerity, to achieve self-sufficiency in the production of pulses and edible oils. In the same context, I want to refer to the policy of the previous Government of importing seeds from the multinationals, irrespective of our requirements, without any rationale, and this has been criticized by the farm scientists in the country also. The entire agricultural policy was exposed to destabilization by the multinationals. I want this Government to change this policy of importing of seeds in order to see that indigenous seeds production is done in a proper way. There has always been an attempt to associate the farmers representatives in formulating the agricultural policies of our country and this Government has made all those wishes of the Indian farming community take concrete shape. This Government has firmly committed itself to ensuring remunerative prices to the farmers backed by adequate market support arrangements. So, this Government will introduce change in the formula for computing the cost of production in order to ensure full accounting of all costs and this new method will be reflected in the support prices to be announced for the next kharif I season. This is a great step forward.

This Government has committed itself to establishing a genuine Panchayati Raj system to enable the rural population to participate in the political process. Specific proposals in this regard will be put up before the Inter-State Council. This is the type of approach which is required in the country now. If we have to solve a problem we have to involve the people and get the maximum participation of the people and this Government is very sincerely putting all these principles into practice. That is why in the beginning itself I said that, in keeping with the traditions of the national movement, the policy of consensus has to be adopted by this Government and this has to be appreciated by all sides of the House and the people of this country have welcomed this.

SHRI VITHALRAO MADHAVRAO JADHAV : It is the rejected Telugu Desam Party.

DR. G. VIJAYA MOHAN REDDY : About the Congress(I), I do not want to say antything. For seven years not even one project was cleared by the Centre and they even tried to torpedo the scheme of providing rice at two rupees a kilo. Riots have been engineeredi caste riots have been engineered and so many things have been done by these people and I do not want to go into all those things just now. Even today the atmosphere in Andhra Pradesh is such that the secutity of political parties and honest political workers is threatened. That is why I say that time will answer. You just wait. Five years is too short a period in the life of a nation. The Congress(I) has been defeated throughout the country.

SHRI VITHALRAO MADHAV RAO JADHAV: Maharashtra is an example in the country.

DR. G. VIJAYA MOHAN . REDDY: In Maharashtra the secular forces have won. *(Interruptions)* Madam, I wholeheartedly support the . Motion and I congratulate the Government on its performance in all aspects of policy matters. Thank you.

PROF. CHANDRESH P. THAKUR (Bihar): Madam Vice-Chairman, I thank you for giving me an opportunity to speak on t he motion of Thanks to the President...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Prof. Thankur, you may please con-. tuine at 5 o'clock.

New the House stands adjourned for lunch till 2. 30.

The House then adjourned for lunch at thirtyone minutes past one of the clock.

The House reassembled after lunch at thirty-five minutes past two of the clock. The Vice-Cairman (Dr. R. K. Poddar) in the Chair.

RESOLUTION RE.WELFARE OF DISABLED PERSONS

THE VICE-CHAIRMAN (DR. R.K. PODDAR): Shri Chaturanan Mishra—not here. Shri M. C. Bhandare to move his Resolution.

SHRl MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir. I beg to move the following Resolution;

"Having regard to the fact that—

the disabled are among the most vulnerable sections of our society; there is an urgent need to acknowledge and realise their specific rights and needs so as to ensure enjoyment of fundamental rights by them on a footing of real equality with other members of society:

any laxity to check and eliminate their exploitation and treatment of a discriminatory, abusive or degrading nature would result in further deterioration of their conditions;

this House while expressing its concern for them reiterates its firm support to their cause and recommends that :—

(1) steps be taken to secure to thedisablcd equalisation of opportunities, full participation and independent living;

(2) prompt measures be taken for effectively securing them economic, social and cultural rights besides providing them pension, social insurance against sickness and accident, rehabilitation,education, vocational training and employment and suitable working conditions;

(3) these measures be put on a permanent footing through appropriate legislation;

(4) prompt legislative actions including the amendment of the Constitution be taken to provide for:—

(i) positive discrimination in favour of the disabled with provision for deterrent punishment for discrimination against them;

(ii) a minimum quota of jobs for the disabled in employment;